

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Monday, 17th December, 1956

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

PAPERS LAID ON THE TABLE
APPROPRIATION ACCOUNTS (CIVIL)

The Minister of Finance and Iron and Steel (Shri T. T. Krishnamachari): I beg to lay on the Table, under Article 151(1) of the Constitution, a copy of the Appropriation Accounts (Civil) of Grants and Appropriations disclosing Excesses, 1953-54. [Placed in Library. See No. 565/56]

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, ETC.

The Minister of Parliamentary Affairs (Shri Satya Narayan Singh): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions shown against each:

- (1) Supplementary Statement No. VI—Thirteenth Session, 1956 of Lok Sabha. [See Appendix V, annexure No. 14]
- (2) Supplementary Statement No. XII—Twelfth Session, 1956 of Lok Sabha. [See Appendix V, annexure No. 15]
- (3) Supplementary Statement No. XIV—Eleventh Session, 1955 of Lok Sabha. [See Appendix V, annexure No. 16]

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(4) Supplementary Statement No. XVII—Tenth Session, 1955 of Lok Sabha. [See Appendix V, annexure No. 17]

(5) Supplementary Statement No. XXIII—Ninth Session 1955 of Lok Sabha. [See Appendix V, annexure No. 18]

(6) Supplementary Statement No. XXVI—Eighth Session, 1954 of Lok Sabha. [See Appendix V, annexure No. 19].

AMENDMENTS TO REPRESENTATION OF THE PEOPLE (CONDUCT OF ELECTIONS AND ELECTION PETITIONS)

The Minister of Legal Affairs and Civil Aviation (Shri Pataskar): I beg to lay on the Table, under sub-section (3) of section 169 of the Representation of the People Act, 1951, a copy of the S.R.O. No. 3068, dated the 14th December 1956, making certain amendments to the Representation of the People (Conduct of Elections and Election Petitions) (Rules, 1956. [Placed in Library. See No. S-572/56]

Shri Kamath (Hoshangabad): May I request that copies of this order might be made available to hon. Members of the House, so that they may consider the matter along with the original rules when they come up for discussion in the course of this week?

Mr. Speaker: Copies will be placed in the Notice Office and such hon. Members who want it may take it from there.

DECLARATIONS OF EXEMPTION UNDER REGISTRATION OF FOREIGNERS ACT

The Minister in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under the proviso to section 6 of the Registration of Foreigners Act, 1939, a copy of each of

the following Declarations of Exemption:

- (1) 1/41/56-F.1., dated the 10th August, 1956 (3 Declarations)
- (2) 1/44/56-F.1., dated the 26th September, 1956 (3 Declarations)
- (3) 1/46/56-F.1., dated the 26th September, 1956 (5 Declarations)
- (4) 1/51/56-F.1., dated the 17th October, 1956. (1 Declaration)
- (5) 1/53/56-F.1., dated the 30th October, 1956 (1 Declaration)
- (6) 15/72/56-F.1., dated the 1st November, 1956 (9 Declarations)
- (7) 1/54/56-F.1., dated the 6th November, 1956 (1 Declaration)
- (8) 1/56/56-F.1., dated the 10th November, 1956 (2 Declarations)
- (9) 1/57/56-F.1., dated the 9th November, 1956 (1 Declaration)
- (10) 1/63/56-F.1., dated the 28th November, 1956. (1 Declaration)

**STATEMENT RE. LAND ADMINISTRATION
IN CANTONMENT AREAS**

Shri Datar: On behalf of Sardar Majithia, I beg to lay on Table a copy of the statement regarding Land Administration in Cantonment Areas—revision of existing Rules and Orders. [See Appendix V, annexure No. 20].

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I have to inform the House that the following Bills, which were passed by the Houses of Parliament during the current session, have been assented to by the President during the last week:—

- (1) The States Reorganisation (Amendment) Bill, 1956.
- (2) The Union Territories (Laws) Amendment Bill, 1956.
- (3) The Terminal Tax on Railway Passengers Bill, 1956.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

(i) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in Rajya Sabha, I am directed to return herewith the Central Sales Tax Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 5th December, 1956, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 13th December, 1956, agreed without any amendment to the Representation of the People (Fourth Amendment) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 5th December, 1956."

(iii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 13th December, 1956, agreed without any amendment to the Displaced Persons (Compensation and Rehabilitation) Amendment Bill 1956f which was passed by the Lok Sabha at its sitting held on the 27th November, 1956."

(iv) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 13th December, 1956, agreed without any amendment to the Administration of Evacuee Property (Amendment) Bill, 1956, which was passed by the Lok Sabha at its sitting held on the 27th November, 1956."